National Company Law Tribunal

Allahabad Bench

Allahabad

CP 55(ND)09 TP63/397-398/ALL/16/CLB

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2016.

NAME OF THE COMPANY: Shri Satender Kumar & Ors. V. Imperial Security Systems Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of the Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1. Amit Rama

2. (AMIT RANA)

Order dated 01.09.2016

55(ND)/2009 Shri Satender Kumar & Ors. V. Imperial Security Systems Ltd. & Ors.

Learned Counsel Shri Amit Rana appearing for the respondents as Proxy Counsel has stated that he does not have information about the mediation before the Delhi High Court Mediation Centre. The petitioner is absent and there remains no representation. We propose to make it clear that if the parties are not coming forward to apprise the Bench about the progress at the Mediation Centre, we will not incline to grant adjournments mechanically, in view of the fact that, the matter is pending from 2009. Both the parties are directed to appear on 27.09.2016, without fail for apprising the Bench about the status of mediation; lest the matter will be posted for final hearing on merits.

The matter shall be listed on 27.09.2016.

SH.VSR ÁVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)